

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 17th day of April 2001.

Original Application no. 476 of 2000.

Ganesh Prasad, S/o late Shri Siddhi Prasad,
R/o House of Mansunya Deen Yadav,
Village Umarpur Nevan, Post Nevan,
KAUSHambi.

... Applicant

C/A Shri S. Dwevedi
Shri A. Dwevedi

Versus

1. Union of India through the Secretary,
Ministry of Defence, Govt. of India,
NEW DELHI.
2. The Chief Engineer,
MES, Central Command,
Headquarter, Lucknow Zone,
LUCKNOW.
3. The Garrison Engineer (P),
MES,
ALLAHABAD.

... Respondents

C/Rs Shri S. Chaturvedi

ORDER (Oral)

Hon'ble Mr. SKI Naqvi, Member-J.

Late Shri Siddhi Prasad, died in harness

Sw

...2/-

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on 03.11.1992 leaving behind his dependents, his wife Smt. Kalawati, two sons namely Shri Jagdish Prasad and Shri Ganesh Prasad (applicant) and two daughters. On the death of Shri Siddhi Prasad his family turned to be in the indigent position as late Shri Siddhi Prasad was the only bread earner for the family. Shri Ganesh Prasad, the younger son of the deceased applied for appointment on compassionate ground. The first reply from the side of the respondents ^{is} dated 30.09.1997, through which the applicant has been informed that by that time the cases of compassionate appointment in respect of dependents of the deceased Govt. servant, who died upto 30.06.92, were under progress and the remaining cases ^{to} be considered after getting more vacancies released. The second letter is dated 01.01.2000 informing that at that time no vacancy was available and the applicant would be informed at his turn. Being not satisfied with these replies the applicant has come up seeking relief to the effect that the respondents be directed to consider the matter for giving employment to him, in accordance with his qualification, on compassionate ground.

2. The respondents have contested the case and filed counter reply.

3. Heard learned counsel for the rival contesting parties and perused the record.

4. The applicant has come up seeking relief to the effect that the respondents be directed to

SLK

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consider his case for appointment on compassionate ground. It is quite evident from the above referred two letters from the respondents, one being dated 30.09.97 and the second is dated 01.01.2000 that the respondents are considering the case of the applicant for compassionate appointment and no ^{where} ~~for~~ they have refused for the same.

5. Under the circumstances I do not find any requirement for any direction in this regard. For the above at present the OA is premature, hence dismissed accordingly. No order as to costs.

Seluragi

Member-J

/pc/